I

III to V above. [Placed in Library. See No. LT-1S03/81].

Development Council's (Procedural) Amendment Rules, 19gl

SHRI CHARANJIT CHANANA; Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S. O. No. 42(E), dated the 21st January, 1981, publishing the Development Councils (Procedural) Amendment Rules, 1981, under sub-section (4) of section 30 of the Industrial (Development Regulation) Act, 1951. [Placed in Library. See No. LT-1800/81].

Report and Audited Accounts (1979-80) Of the Nehru Memorial Museum and Library, New Delhi an[^] related papers

SHRI SITA RAM KESARI; Sir, on behalf of Shrimati Sheila Kaul, I beg to lay on the Table a copy (in English and Hindi) of the Fourteenth Annual Report and Audited Accounts ^ the Nehru Memorial Museum and Library, New Delhi, for ". he year 1979-80, together with Review by Government on the working of the Society. [Placed in Library. See No. LT-1876/81].

Statement showing the action taken by the Government on various assurances, promises and uiidei-takings given during various Sessions

SHRI SITA RAM KESARI; Sir, 1 also bejf to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, pioniises and undertakings given during the sessions shown against them: —

(i) Statement No. XX—Eighty-Sixth Session, 1973.

(ii) Statement No. XVII—Ninetieth Session, 1974.

(iii) Statement No. XVIII—Ninety-Fourth Session, 1976.

(iv) Statement No. XVIII—Hundred-Third Session, 1977.

on the Table

(v) Statement No. XIV—Hundred-Sixth Session, 1978.

> (vi) Statement No. XIV—Hundred-Seventh Session, 1978.

> (vii) Statement No. XII—Hundred-Eighth Session, 1979.

(viii) Statement No. IX—Hundred-Ninth Session, 1979.

(ix) Statement No. VII—Hundred-Tenth Session, 1979.

(x) Statement No. VI—Hundred-Thirteenth Session, 1980.

(xi) Statement No. V—Hundred-Fourteenth Session, 1980.

(xii) Statement No. IV—Hundred-Fifteenth Session, 1980.

(xiii) Statement No. II—Hundred-Sixteenth Session, 1980.

[Placed in Library. See No. LT-18. 'i0/81 fn^ fi) tn rxiiill

डा० भाई महाबीर (मध्य प्रदेश) : श्रीमन, ग्रभी जो पेपर्स श्री सीताराम केसरी जी ने सभा की टेबल पर रखे हैं उन्ही के विषय पर मैं कुछ निवेदन करना चाहता हं। इसमें जो स्टेटमेन्ट पहला है वह 86वें सेशन 1973 का है। सन् 1973 में जो एस्रेंस दिया गया था उसका पालन ग्राज किया जा रहा है। उसके बाद ग्रगले म्राश्वासन सन्, 1974, 1976, 1977 1978 ग्रीर 1979 के हैं। ये पांच छ: वक्तव्य है जो स्नाज यहां दिये जा रहे हैं। यह बात जाहिर करती है कि सरकार ने इस सदन के अन्दर दिये गये आःवासनों का किस तरह से पालन करने का अभ्यास किया है। इनमें जो पहला, दूसरा और तीसरा बक्तव्य हैं वे तीनों गरीब लोगों को, निर्धन लोगों को, कानुनी सहायता देने के विषय से सम्बद्ध है। जहां तक मैं जानता हं, इस सरकार का बहर्चीचत और जिसका बहत होल बजाया जाता है, वह 20 सूत्री कार्य-

कम का यह एक भाग है कि निर्धन लोगों को कानुनी सहायता दी जायेगी। लेकिन सन, 1973 में जो आख्वासन दिया गया था, उसका पालन आज सन् 1981 में करना, गरीब और निधन लोगों को कानुनी सहा-यता देने के बारे मैं यह सरकार कितनी गम्भीरतापूर्वक विचार करती है. उसका लक्षण है। मैं उसके तथ्यों में नहीं जा रहा हं। जो स्टेटमेंट सदन में रखा जा रहा है उसके संबंध में ही कहना चाहता हं कि सन्, 1973 में दिये गये एसुरेन्स का पालन ग्राज सन्, 1981 में किया जा रहा है। स्राप जानते हैं कि कृष्णा स्रय्यर कमेटी का प्रतिवेदन उस विषय के संबंध में था। उसके बाद भगवती कमेटी सन 1976 में बनी तथा उसने ग्रपनी रिपोर्ट दी। लगातार तीन साल तक यह सरकार उसके बारे में कोई फैसला नहीं कर सकी कि जो आख्वासन दिया गया था उसका पालन कैसे किया जाय। दूसरी बात, महो-दय में यह कहना चाहता हं कि जो चौथा वक्तव्य इसमें है वह है छ्याछ्त के निरा-करण के बारे में। यह एक दूसरा महत्व का सवाल है जो सारे राष्ट्र के लिये ग्रत्यन्त शर्मनाक ग्रौर लज्जा का विषय है। सरकार से पूछा गया था कि हमारे यहां किसी भी रूप में छग्राछत को दर करने के लिये सरकार क्या प्रभावी कदम उठा रही है तो उन्होंने कहा कि इस पर विचार करके वह कार्यक्रम बतायेंगे ग्रीर 1976 में विचार करने का जो आश्वासन दिया था वह भी म्राज 1981 में पूरा किया जा रहा है।

SHRI K K. J-IADHAVAN (Kerala): Sir,...

' MR. DEPUTY CHAIRMAN: Lei him finish.

SHRI K. K. MADHAVAN; Sir, there is no translation.

MR. DEPUTY CHAIRMAN: Translation must be going on. You adjust the volume there.

on the Table

DR. BHAI MAHAVIR: Sir, I am submitting that the question of untouchability is g basic one for this country and the Government should have taken the commitment Or assurance On that issue more seriously. Then Statement No. (v) is about the Coal India companies in regard to not having deposited the provident fund dues. This again is an issue which concerns the welfare of the labour class. Howf many companies are there with the Coal India Limited and that provident fund deposits of theij employees have not been deposited witii the concerned authorities? It is such a. serious matter on which they should not have taken years to implement the assurance. Last one is about the import of harvester combines. There again the assurance was given in 1978.

SHRI K. K. MADHAVAN: Sir, there is no translation, i do not understand it.

DR. BHAI MAHAVIR: Mr. Madha-van, I am speaking in English so that you do not have any difficulty. Now do you want to hear me in Hindi?

The question was whether the Government was importing harvester-combines and the answer was that it was under consideration and a decision would be taken. Now three years have passed and the decision of the Government has been given only now. I wish to know from the hon. Minister of Parliamentary Affairs who hag cone forward with this igno-minous list of such delayed fulfilments of assuranci's if the Government is not taking the House and the country for a ride i: i this manner. They give assurances, they tom-tom their policy and they have no intention of fulfilling them, with the result that the people are not only being kept in the dark buf are purposely misled and duped. This is something on which they should clarify, before they are allowed to lay the papers.

411 Papers laid SHRI B. N. BANERJEE (Nominat. ed): I have been a member of the Committee on Government Assurances for the last two years. The Committee goes through those assurances and compels the Government to fulfil them. It is not that i am supporting the delay. But what J would like Dr. Bhai Mahavir to tell Us is as to what prevented his Government to fulfil the assurances between 1977 and 1979. There were a number of

DR. BHAI MAHAVIR; Our ex-Secretary-General gets up to defend the Government on an issue like this. From 1973...

assurances made from 1973 to 1976,

MR. DEPUTY CHAIRMAN: There is no need for a reply. (Interruptions). Please don't repeat.

DR. BHAI MAHAVIR: I am not repeating. I am asking them: Is this the only defence?

SHRI BHUPESH GUPTA (West Bengal): Sir, Mr. Banerjee hag raised a very relevant question. Why did his Government not fulfil the assurances? Mr. Banerjee ig an experienced man. He should know that people talk sense only when they are in the Opposition. Now; Sir, I would advise the Government also sometimes to act sensibly. Kesariji, do not delay them. Do not leave them for another Janata Government to fulfil. So whenever you give assurances, you take the initiative with the concerned Ministry to see that the assurances are quickly fulfilled. Then there is some meaning in giving the assurances and our waiting for the fulfilment of those assurances. If so many years are taken, there is nO point.

MR. DEPUTY CHAIRMAN; The Committee on Government Assurances will look into the matter that has been raised by D-. Bhai Mahavir.

Now 1 call the next person to lay the papers.

on the Table Notifications of the Delhi Administration

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Delhi Administration[^] under sub-section (2) of section 148 of the Delhi Police Act, 1978: -

(i) Notification No. 3652/Spl. Cell, PHQ, dated the 10th December, 1980, publishing the Delhi Control of blasting in public places Regulations, 1980.

(ii) Notification No. F. 10/5/79. Home(P)/Estt., dated the 17th December, 1980

(iii) Notification No. 4935/Spl Cell, dated the 29th December, 1980, publishing the Regulations for Licensing and controlling places of public Amusement (other than Cinemas) and Performances for public amusement, 1980.

(iv) Notification No. 5207/Spl.. Cell, dated the 29th December, 1980, publishing the Delhi Control of erection or exhibition of a. dvertis-ing devices Regulations, 1980.

(v) Notification No. F. 10/52/80-Home (P) Estt, Vol, III, dated the 29th December, 1980, publishing the Delhi Police (Promotion and Confirmation) Rules, 1980.

(vi) Notification No. F. 10/53/80-Home (P)/Estt., dated the 29th December, 1980, Delhi publishing the Police (Miscellaneous) Matters Rules, 1980.

(vii) Notification No. F 10/52/80-H(P)/Estt, Vol. II, dated the 30th December, 1980, publishing the Delhi Police (Punishment and Appeal) Rules, 1980.

(viii) Notification No. F. 10/52/80-Home (P) Estt., dated the 31st December, 1980, publishing the Delhi